

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.46/NCLT/AHM/2020

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.10.2020**

Name of the Company: Bakul Prataprai Dave Sole Proprietor
Eagle Eye Security & Services
V/s
Firefly Batteries Pvt Ltd
Section 9 of the Insolvency and Bankruptcy Code,
2016.

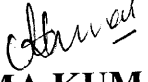
| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
| 1. | | | | |
| 2. | | | | |

ORDER

Advocate, Mr. Vivek Shah appeared on behalf of Petitioner and filed a withdrawal pursis to withdraw the instant petition.

The prayer is allowed.

Accordingly, C.P.(I.B) No. 46/2020 is dismissed as withdrawn.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 22nd day of October, 2020.